©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 മാർച്ച് 14 14th March 2017 1192 കുംഭം 30 30th Kumbham 1192 1938 ഫാൽഗുനം 23 23rd Phalguna 1938	നമ്പർ No. 11

PART III

Forest Department

Proceedings of the Additional Principal Chief Conservator of Forests (Administration) Thiruvananthapuram

[Present : K. J. Varughese IFS]

Sub :—Forest Department—Establishment—Final Seniority List of Senior Clerks as on 1-1-2015— Publishing regarding.

Ref :—1. Order No. E5-48110/2014 dated 4-4-2015 of Additional PCCF (Administration).

2. Order No. E5-48110/2014 dated 3-12-2016 of Additional PCCF (Administration).

Order No. E5-48110/2014 dated 7-2-2007

After Considering the objections raised by the incumbents about the Provisional Seniority List of Senior Clerks as on 1-1-2015 published vide order referred 1st above, a Draft Final Seniority List of Senior Clerks as on 1-1-2015 had been prepared and published vide order read 2nd above inviting appeals, objections, mistakes etc. from the employees in response to the list.

The main objections on the provisional list published were centered on the following aspects:

1. Correction of date of entry in service, date of acquiring departmental test qualification etc.
2. To re-assign the ranks of the incumbents who became junior due to the implementation of Rule 28 bbb (Explanation -1) and Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014.

The errors occurred and objections raised on the Provisional Seniority List of Senior Clerks have been rectified and considered in accordance with the following grounds.

1. In the provisional seniority list, the date of arising vacancy for some promotion of Senior Clerks has been calculated wrongly and thereby seniority is assigned in an improper manner. The same has been ratified by assigning the date of occurrence of vacancies correctly.

2. Vide Circular No. 524/RI/2014/P&ARD dated 10-3-2014 Government have clarified the applicability of Rule 28 (bbb) as detailed below.

"The last date of whole examination determined for giving the benefit of rule 28 (bbb) of Part II KS & SSR 1958 to a senior only if there is no test qualified juniors on the date of occurrence of vacancy. If there is test qualified Junior on the date of occurrence of the vacancy, and if the Junior is otherwise eligible for promotion as per rules on the said date and if the result of departmental test in which the senior has appeared but not been published before the said date, the junior is eligible to be promoted in that vacancy and the benefit of test qualification will acquire to the senior only on the date of publication of the result of the departmental test.

It is further clarified that the benefit of Rule 28 (bbb) of Part II, Kerala State and Subordinate Service Rules 1958, will operate to promotions only on satisfying three conditions.

(i) Not involving change of duties,

(ii) Against vacancies remaining unfilled, and

(iii) For want of test qualified persons.

The retrospective deeming provision that persons who passed the test/examination would be deemed to be qualified for promotion from the date prior to the date of publication of the result would operate only if all the three conditions are cumulatively present. That is if any one of these conditions is absent, the date of publication of result would alone govern the question whether a person has acquired the qualification of passing the test/ examination for promotion or not".

Appeals received on provisional seniority list have been examined with reference to documents produced and rules in force regarding ranking and re-assigned wherever admissible. The objections submitted by the incumbents have been examined in detail and disposed. A Draft Final Seniority list of Senior Clerks as on 1-1-2015 had been prepared and published vide order read 2nd above.

Appeals received on the Draft of Final seniority list have been examined with reference to documents produced and rules in force regarding ranking and re-assigned wherever admissible.

Corrections of date of entry in service, date of acquiring departmental test qualification, names etc. have been made after verifying the relevant records.

The contentions raised in the appeals filed by the senior clerks on the Draft of Final seniority list are detailed below in the ensuing paras. The objections raised in the appeals have been examined in detail and are disposed of as hereunder.

1. Contentions raised by Sri M. K. Satheesan & Smt. Ethama Antony

In the Draft of final seniority list their positions are assigned as Sl. Nos. 61 & 62 respectively. Their main contention is that Sri Manoj Kumar, M. (Sl. No. 57) entered in service on 3-8-1998 as junior to them. But he got a higher seniority position in the draft of final seniority list and to re-assign the same. On verifying the relevant records it is seen that the petitioners had not acquired test qualification on the date of vacancy arose (i.e., 2-4-2005) in which Sri Manoj Kumar, M. was promoted. In view of the above fact, the request of Sri M. K. Satheesan & Smt. Ethama Antony cannot be granted and hence rejected.

2. Contentions raised by Sri N. V. Prasad (Sl. No. 67) and Sri Manoj, T. C. (Sl. No. 77)

Their main contention is that, the provisional seniority list published as on 1-7-2009 need to be finalized first before finalizing the provisional seniority list published as on 1-1-2015. They also requested to give them an opportunity to clarify the mistakes occurred while calculating the vacancy of Senior Clerks. In the Draft final seniority list published, the above matter is clearly explained and the same has been ratified by assigning the date of occurrence of vacancies correctly. In this circumstance the request can't be considered and the applications are disposed of.

3. Contentions raised by Smt. Geetha Narayanan, P. (Sl. No. 96)

The main contentions are about the date of effect of the Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 and that they are eligible to be promoted as Senior Clerk in the vacancy which arose from the next day of completion of the whole examination they appeared. The Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 is a clarification of the existing Rule 28 (bbb) of Part II, Kerala State and Subordinate Service Rules 1958. Hence the Government Circular was taken as the base for the provisional seniority list prepared after the issue of the circular. The date of publication of the result of departmental test is the criterion of eligibility rather than the date of last date of test conducted as far as the seniority is concerned.

4. Contentions raised by Sri Kala Kumar, K. (Sl. No. 82)

He entered service in Forest Department as Clerk in 13-4-2000. His main contention is that, many persons who acquired test qualification after the date in which he qualified got a Seniority position before him. On verification of records it is found that all persons mentioned in his application are senior to him, and the seniority position assigned him is correct and the application is disposed off.

5. Contentions raised by Bijoy Bhaskaran (Sl. No. 107)

The main contentions are about the date of effect of the Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 and that they are eligible to be promoted as Senior Clerk in the vacancy which arose from the next day of completion of the whole examination they appeared. The Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 is a clarification of the existing Rule 28 (bbb) of Part II, Kerala State and Subordinate Service Rules 1958. Hence the Government Circular was taken as the base for the provisional seniority list prepared after the issue of the circular. The date of publication of the result of departmental test is the criterion of eligibility rather than the date of last date of test conducted as far as the seniority is concerned.

However considering the seniority position of Sri Bijoy Bhaskaran in the provisional seniority list published as on 1-7-2009 and the date of test qualification he acquired, his seniority position is re-assigned to Sl. No. 98 from Sl. No. 108 and the application is disposed off.

6. Contentions raised by Smt. N. E. Pushpalatha (Sl. No. 112)

The main contentions are about the date of effect of the Government Circular No. 524/RI/2014/P&ARD Dated 10-3-2014 and that she is eligible to be promoted as Senior Clerk in the vacancy which arose from the next day of completion of the whole examination she appeared. The Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 is a clarification of the existing Rule 28(bbb) of Part II, Kerala State and Subordinate Service Rules 1958. Hence the Government Circular was taken as the base for the provisional seniority list prepared after the issue of the circular. The date of publication of the result of departmental test is the criterion of eligibility rather than the date of last date of test conducted as far as the seniority is concerned.

However considering the seniority position of Smt. N. E. Pushpalatha in the provisional seniority list published as on 1-7-2009 and the date of test qualification she acquired, her seniority position is re-assigned to Sl. No. 99 from Sl. No. 112 and the application is disposed off.

7. Contentions raised by Sri Joy Abraham, A. J. (Sl. No. 113)

The main contentions are about the date of effect of the Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 and that he is eligible to be promoted as Senior Clerk in the vacancy which arose from the next day of completion of the whole examination they appeared. The Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 is a clarification of the existing Rule 28 (bbb) of Part II, Kerala State and Subordinate Service Rules 1958. Hence the Government Circular was taken as the base for the provisional seniority list prepared after the issue of the circular. The date of publication of the result of departmental test is the criterion of eligibility rather than the date of last date of test conducted as far as the seniority is concerned.

However considering the seniority position of Sri Joy Abraham in the provisional seniority list published as on 1-7-2009 and the date of test qualification he acquired, his seniority position is re-assigned to Sl. No. 100 from Sl. No. 113 and the application is disposed off.

8. Contentions raised by Sri Manoj, K. N. (Sl. No. 114)

The main contentions are about the date of effect of the Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 and that he is eligible to be promoted as Senior Clerk in the vacancy which arose from the next day of completion of the whole examination he appeared. The Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 is a clarification of the existing Rule 28(bbb) of Part II, Kerala State and Subordinate Service Rules 1958. Hence the Government Circular was taken as the base for the provisional seniority list prepared after the issue of the circular. The date of publication of the result of departmental test is the criterion of eligibility rather than the date of last date of test conducted as far as the seniority is concerned. Accordingly the seniority position assigned to him is correct and the application is disposed off.

9. Contentions raised by Smt. Nisha, P. R. (Sl. No. 118)

The main contention is that she is eligible to be promoted as Senior Clerk with effect from 6-10-2005, the date in which she got promotion as Senior Clerk. On verification of records it is found that the date of publication of the departmental test she appeared was on 28-10-2005. Hence her seniority was assigned on the vacancy aroused after that date considering her seniority in entry cadre. The Government Circular No. 524/RI/2014/P&ARD dated 10-3-2014 is a clarification of the existing Rule 28 (bbb) of Part II, Kerala State and Subordinate Service Rules 1958. Hence the same was taken as the base for the provisional seniority list prepared after the issue of the circular. The date of publication of the result of departmental test is the criterion of eligibility rather than the date of last date of test conducted as far as the seniority is concerned.

10. Contentions raised by Sri P Sabu (Sl. No. 134)

The main contentions are that he is eligible to get the with effect date of promotion on 9/2005 and a seniority position of Sl. No. 89. He entered in service as Clerk in 19-1-2001. Although he acquired the test qualification on 30-5-2002, he is eligible to get promotion considering the seniority in the entry cadre too. Accordingly the seniority position assigned to him is correct and the application is disposed off.

11. Contentions raised by Sri Abdul Nazar, P. K. (Sl. No. 162)

He entered service in Forest Department as Clerk in 17-10-2001. His main contention is that, many persons who acquired test qualification after the date in which he qualified got a seniority position before him. On verification of records it is found that all persons mentioned in his application are senior to him, and the seniority position assigned him is correct and the application is disposed off.

12. Contentions raised by Sri Sankaranarayana Iyer, R. (Sl. No. 229)

His main contention is that, Sri Premjith, D. (Sl. No. 227) junior to him is placed as his senior in the seniority list and to rectify the same. On verification of the records it is found that the seniority position of Sri Premjith, D. in entry cadre was 338A and that of Sri Sankaranarayana Iyer, R. was 339. Accordingly Sri Premjith, D. got a higher position than Sri Sankaranarayana Iyer, R. in the seniority list published as on 1-7-2009 and 1-1-2015. Hence his position assigned is correct and the application is disposed off.

13. Contentions raised by Smt. Anju, M.

His main contention is that, her name has not included in the Provisional seniority list of Senior Clerks prepared as on 1-1-2015. On verification of records it is found that she entered in service as Clerk on 5-9-2001. She was promoted as Senior Clerk with effect from 22-2-2011 as per Order No. E3-13454/2007 dated 6-5-2011 of Sr. Administrative Officer in the vacancy aroused by promotion on 22-2-2011. She has been under LWA since 8-4-2014. While preparing the provisional seniority list her name was mistakenly excluded. Considering the recommendation of Divisional Forest Officer, Malayatoor and her request Smt. Anju, M. is included in the final seniority list of Sr. Clerks as Sl. No. 265 A in the vacancy aroused on 22-2-2011.

All the above aspects were considered in detail and alterations have been made in the Draft Final Seniority List. In these circumstances, the Draft Final Seniority List of Senior Clerks here by finalized incorporating above mentioned alterations.

(Sd.)

Additional Principal Chief Conservator of Forests (Administration).

കോട്ടയം ഡിവിഷൻ

ഇ-ലേല പരസ്യം

നമ്പർ എ1-566/2015. 2017 ഫെബ്രുവരി 20.

കോട്ടയം ഡിവിഷനിലെ അയ്യപ്പൻകോവിൽ റെയിഞ്ചിൽപ്പെട്ട 1949-കല്ലാർ, 1950-കല്ലാർ എന്നീ തേക്ക് തോട്ടങ്ങളിൽ നിന്നും എരുമേലി റെയിഞ്ചിലെ 1950, 1951 കാളകെട്ടി എന്നീ തേക്ക് തോട്ടങ്ങളിൽ നിന്നും ഫൈനൽ ഫെല്ലിംഗ് ജോലികൾവഴി ശേഖരിച്ച താഴെ പട്ടികയിൽ കാണിച്ചിട്ടുള്ള തേക്കുകഴകൾ, വെള്ളമരങ്ങൾ, തേക്ക് ബില്ലറ്റുകൾ, വിറക് എന്നിവ തിരുവനന്തപുരം സംരക്ഷണ വിഭാഗം അഡീഷണൽ പ്രിൻസിപ്പൽ ചീഫ് ഫോറസ്റ്റ് കൺസർവേറ്ററുടെ 21-11-2015-ലെ പ്രൊ. (4)-26243/13-ാം നമ്പരായി 15-12-2015-ലെ 49-ാം നമ്പർ കേരള ഗസറ്റ്, വാല്യം 4-ൽ പരസ്യപ്പെടുത്തിയിട്ടുള്ള പൊതു ദർഘാസ്/ലേല വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ നിലവിലുള്ള ഇതര ലേല വ്യവസ്ഥകൾക്കും വിധേയമായി കോട്ടയം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറോ, അദ്ദേഹം അധികാരപ്പെടുത്തുന്ന മറ്റ് ഉദ്യോഗസ്ഥനോ ഇ-ലേലത്തിലൂടെ വിൽക്കുന്നതാണ്. പട്ടികയിൽ പറയുന്ന ഉൽപ്പന്നങ്ങൾ ഉദ്ദേശ അളവാണ്. ഇ-ലേലത്തിന് മുമ്പുവരെ ശേഖരിച്ച് അട്ടി വയ്ക്കുന്ന ഉൽപ്പന്നങ്ങൾ ടി ഇ-ലേലത്തിൽ ഉൾപ്പെടുത്തി വിൽക്കുന്നതായിരിക്കും. ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്ന വ്യക്തികൾ ഇ-ലേലത്തിനു മുമ്പ് ` 20,000 (ഇരുപതിനായിരം) ഇ-പേയ്മെന്റ്/ഇ-ട്രഷറി/ഡിമാന്റ് ഡ്രാഫ്റ്റ്/എം. എസ്. റ്റി. സി. ലിമിറ്റഡ് വഴി നിരതദ്രവ്യം കെട്ടിവയ്ക്കേണ്ടതാണ്. വിജയിക്കുന്ന ഇ-ലേലക്കാരൻ, ഇ-ലേലത്തുകയുടെ 35 ശതമാനം ഇ-ലേല ദിവസം തന്നെ ''ഇ-പേയ്മെന്റായി'' കെട്ടിവയ്ക്കേണ്ടതാണ്. വിജയിയായ ഇ-ലേലക്കാരൻ നിയമപ്രകാരവും കാലാകാലങ്ങളിൽ നിലവിലുള്ളതുമായ വാറ്റ്, വനവികസന നികുതി, ആദായ നികുതി, മറ്റ് ബന്ധപ്പെട്ട നികുതികൾ എന്നിവ യഥാസമയം അടയ്ക്കേണ്ടതുണ്ട്.

ഇ-ലേല പ്രമാണങ്ങളും ഇ-ലേല ഷെഡ്യൂളുകളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. ഇ-ലേലത്തിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം എസ്. ബി. റ്റി.-യുടെ Internet Online Banking വഴിയോ മറ്റ് ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനായി ഇ-ലേലത്തിനൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ സമർപ്പിക്കാൻ www.mstcecommerce.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

എല്ലാ ഇ-ലേല പ്രമാണങ്ങളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ കാണിച്ചിരിക്കുന്ന ഓൺലൈൻ കവറുകളിൽ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളു. നേരിട്ടോ തപാൽ മാർഗ്ഗമോ ലഭിക്കുന്ന ഇ-ലേല പ്രമാണങ്ങൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ഇ-ലേല പ്രമാണത്തോടൊപ്പം സ്കാൻ ചെയ്ത ബന്ധപ്പെട്ട രേഖകൾ ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിന് മുമ്പ് സമർപ്പിക്കാത്തതുമായ ഇ-ലേല പ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതുമാണ്. ഇ-ലേലവുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ എൻ. ഐ. സി.-യിൽ നിന്നോ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന Helpdesk-ൽ നിന്നോ കോട്ടയം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിൽ നിന്നോ ഓഫീസ് സമയത്ത് അറിയാവുന്നതാണ്. ഇ-പേയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ (ലേലക്കാരൻ ഇടപാടു നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദ വിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും) ഇ-ലേലത്തോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ഇ-ലേല പ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽമാത്രം സമർപ്പിക്കേണ്ടതാണ്. ലേലക്കാർ വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനംവകുപ്പ് ഉത്തരവാദി ആയിരിക്കുന്നതല്ല.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ അവരുടെ സ്ഥിരമായ മേൽവിലാസവും കയ്യൊപ്പും സാക്ഷ്യപ്പെടുത്തിയ സർട്ടിഫിക്കറ്റ് ബന്ധപ്പെട്ട വില്ലേജാഫീസറിൽ നിന്നും വാങ്ങി ഇ-ലേലത്തിന് നിരതദ്രവ്യം കെട്ടിവയ്ക്കുന്നതോടൊപ്പം ഓൺലൈനായി ഹാജരാക്കേണ്ടതാണ്. നിയമാനുസൃത തിരിച്ചറിയൽ കാർഡോ, സർട്ടിഫിക്കറ്റോ ഇല്ലാത്തവരുടെ ഇ-ലേലപ്രമാണങ്ങൾ യാതൊരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ ലേലത്തിന് മുമ്പായി ഉൽപ്പന്നങ്ങളുടെ ഗുണനിലവാരവും, അളവും നേരിൽ കണ്ട് ബോദ്ധ്യപ്പെടേണ്ടതാണ്. ഇ-ലേലത്തിന് ശേഷമുള്ള പരാതികൾ പരിഗണിക്കുന്നതല്ല. ഈ വിജ്ഞാപന തീയതിക്ക് മുമ്പായി ദർഘാസ്/ലേലം സംബന്ധമായി സർക്കാർ ഉത്തരവുകൾ എന്തെങ്കിലും ഉണ്ടായാൽ ആയതും ടി ലേലത്തിന് ബാധകമായിരിക്കും. വിൽപ്പനയ്ക്ക് വയ്ക്കുന്ന ഉൽപ്പന്നങ്ങൾ ഏതെങ്കിലും സർക്കാർ വകുപ്പുകൾക്ക് ആവശ്യമായിവരുന്നപക്ഷം ആയത് കിഴിച്ചുള്ള ഉൽപ്പന്നങ്ങൾ മാത്രമേ ഇ-ലേലത്തിൽ വിൽക്കുകയുള്ളു. ടി തോട്ടങ്ങളിലെ ഫൈനൽ ഫെല്ലിംഗ് ജോലികൾ നടന്നുകൊണ്ടി

രിക്കുന്നതിനാൽ ലേലത്തിന് മുമ്പ് വരെ ഡമ്പിംഗ് ഡിപ്പോയിൽ ഇറക്കി ലോട്ടുചെയ്യുന്ന ഉൽപ്പന്നങ്ങൾ ടി ഇ-ലേലത്തിൽ ഉൾപ്പെടുത്തി വിൽക്കുന്നതായിരിക്കും. പട്ടികയിൽ കാണിച്ചിട്ടുള്ള തീയതിയിൽ നടക്കുന്ന ഇ-ലേലത്തിൽ വിറ്റുപോകാത്ത ഉൽപ്പന്നങ്ങളും, പുതുതായി വരുന്ന ഉൽപ്പന്നങ്ങളും പട്ടികയിൽ കാണിച്ചിട്ടുള്ള അടുത്ത ലേല തീയതിയിൽ തന്നെ ഇ-ലേലം നടത്തുന്നതാണ്. ഇതിനായി ഇനിയൊരു ഇ-ലേല പരസ്യം പ്രസിദ്ധപ്പെടുത്തുന്നതല്ല.

പട്ടിക

ക്രമ നമ്പർ	റെയിഞ്ച്	തോട്ടത്തിന്റെ പേര്	ഉൽപ്പന്നങ്ങൾ അട്ടിവച്ചിരിക്കുന്ന സ്ഥലം	ഉൽപ്പന്നത്തിന്റെ വിവരം	അളവ്
1	അയ്യപ്പൻകോവിൽ	1949 കല്ലാർ തേക്ക് തോട്ടം	1949 കല്ലാർ ഡമ്പിംഗ് ഡിപ്പോ	തേക്കുകഴ IID	22 എണ്ണം
				തേക്കുകഴ III	150 എണ്ണം
				തേക്ക് വിറക്	49.20 MT
				വെള്ളമരം	4.17 M^3
2	അയ്യപ്പൻകോവിൽ	1950 കല്ലാർ തേക്ക് തോട്ടം	1950 കല്ലാർ ഡമ്പിംഗ് ഡിപ്പോ	തേക്കുകഴ IIC	300 എണ്ണം
				തേക്കുകഴ IID	65 എണ്ണം
				തേക്കുകഴ III	702 എണ്ണം
				തേക്കുകഴ IV	900 എണ്ണം
				തേക്കുകഴ V	172 എണ്ണം
				തേക്ക് വിറക്	75.1 MT
				തേക്ക് ബില്ലറ്റ്	12.70 MT
				വെള്ളമരം	19.723 M^3
3	എരുമേലി	1950 കാളകെട്ടി തേക്ക് തോട്ടം	1950 കാളകെട്ടി ഡമ്പിംഗ് ഡിപ്പോ	തേക്കുകഴ IIC	100 എണ്ണം
				തേക്കുകഴ IID	10 എണ്ണം
				തേക്കുകഴ III	100 എണ്ണം
				തേക്കുകഴ IV	25 എണ്ണം
				തേക്കുകഴ V	25 എണ്ണം
				തേക്ക് വിറക്	100 MT
				തേക്ക് ബില്ലറ്റ്	50 MT
4	എരുമേലി	1951 കാളകെട്ടി തേക്ക് തോട്ടം	1951 കാളകെട്ടി ഡമ്പിംഗ് ഡിപ്പോ	തേക്കുകഴ IIC	50 എണ്ണം
				തേക്കുകഴ IID	5 എണ്ണം
				തേക്കുകഴ III	50 എണ്ണം
				തേക്കുകഴ IV	25 എണ്ണം
				തേക്കുകഴ V	25 എണ്ണം
				തേക്ക് വിറക്	100 MT
				തേക്ക് ബില്ലറ്റ്	50 MT

നിരതദ്രവ്യം—` 20,000.

ഇ-ലേല തീയതി :

1949, 1950-കല്ലാർ ഡമ്പിംഗ് ഡിപ്പോ—21-3-2017.

1950, 1951-കാളകെട്ടി ഡമ്പിംഗ് ഡിപ്പോ—22-3-2017, 23-3-2017, 24-3-2017,

ഇ-ലേലത്തിൽ പങ്കെടുക്കാൻ ആഗ്രഹിക്കുന്നവർ ബാംഗ്ലൂർ എം. എസ്. റ്റി. സി. ലിമിറ്റഡിന്റെ ഓൺലൈൻ രജിസ്ട്രേഷൻ ചെയ്തിരിക്കണം. ഇ-ലേല നിബന്ധനകൾ എം. എസ്. റ്റി. സി. ലിമിറ്റഡിന്റെ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്.

കൂടുതൽ വിവരങ്ങൾ കോട്ടയം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നോ, അയ്യപ്പൻകോവിൽ/ എരുമേലി ഫോറസ്റ്റ് റെയിഞ്ച് ഓഫീസറുടെ കാര്യാലയത്തിൽ നിന്നോ പ്രവൃത്തി ദിവസങ്ങളിൽ പ്രവൃത്തി സമയത്ത് ലഭ്യമാണ്.

കോട്ടയം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസ്-ഫോൺ: 0481-2562276.

അയ്യപ്പൻകോവിൽ റെയിഞ്ച് ഓഫീസ്-ഫോൺ: 04868-259210.

എരുമേലി റെയിഞ്ച് ഓഫീസ്-ഫോൺ: 04828-212230.

No. A1-566/2015. *20th February 2017.*

It is hereby notified that Teak Poles, Soft Wood, Teak Billets and Jungle Wood Fire Wood collected from final felling 1949 and 1950-Teak Plantations in Ayyappancoil Range and from 1950 and 1951 Teak Plantation, Erumely Range of Kottayam Division will be sold through e-Auction shown in the Schedule, by the Divisional Forest Officer, Kottayam or any Officer authorized by him, subject to the conditions published in Kerala Gazette No. 49, Vol. IV dated 15-12-2015 vide Notification No. Pro. (4) 26243/13, dated 21-11-2015 of the Additional Principal Chief Conservator of Forests (P), Thiruvananthapuram and other conditions prevalent in the Forest Department.

Besides the approximate quantity shown in the schedule, the quantity if any delivered to dumping sites before the date of e-Auction will also be included in the sale.

e-Auction documents and connected records are available in the website: www.mstcecommerce.com. The Earnest Money Deposit should be submitted on e-payment/e-treasury/demand draft/MSTC through the internet online banking of SBT or through NEFT for other Banks. For submission of e-Auction visit the website: www.mstcecommerce.com. All bids/e-auction documents are to be submitted online only and in the designated online cover(s)/envelop(s) on the www.mstcecommerce.com website and e-Auction documents submitted manually/through post will not be entertained.

Online e-Auction/bids are to be accompanied with relevant documents. e-Auction/bids received online without the scanned copies of relevant documents will not be considered and shall be summarily rejected. Any further clarification on this e-Auction can be obtained from NIC/the e-Auction Helpdesk number available in the www.mstcecommerce.com website and from the office of the Divisional Forest Officer, Kottayam during the office hours. The details regarding e-Payment (Bidder's Bank Account No. Where he/she is having core banking facility and email ID) should be submitted along with the e-Auction documents. e-Auction documents without these details will not be accepted.

Technical bid and financial bid shall be submitted in their respective designated online covers.

The Forest Department will not be responsible for any inconvenience or loss to the Bidder while uploading/ downloading the bid.

Intending persons may ensure the quantity and quality of materials put up for e-Auction before the commencement of the same and no complaints will be entertained after the e-Aution. The bidders should produce a certificate showing the permanent address and signature of the bidders duly attested by the concerned Village Officer, or any other approved Identity documents along with the EMD through online. Those who do not produce any approved Identity Card or certificate will not be eligible to participate in the e-Auction.

In case any Government Department requires any of the materials put up for the e-Auction the quantity remaining after their selection only will be re-Auctioned. The quantity that is ready for sale after the publication of this notification will be included in the tender-cum-auction. Any further notification to the sale conditions that may be issued by the Government after the issuance of this notification will also be applicable to this tender-cum auction. The unsold materials in the e-Auction will be placed along with the materials that may arrive in dumping depots on subsequent dates will be sold on the next auction date shown below and separate notification will not be published for the same.

Further details and information can be had from this office or the concerned Range Office, Ayyappancoil/Erumely during the working hours. .

Gaz. No. 11/2017/DTP (Forest).

SCHEDULE

Sl. No.	*Range*	*Name of Site*	*Name of Dumping Site*	*Species*	*Quantity*
1	Ayyappancoil	1949 Kallar Teak Plantation	1949 Kallar Dumping Depot	Teak Poles II D	22 Nos.
				Teak Poles III	150 Nos.
				Teak Fire wood	49.20 MT
				Soft Wood various Species	4.17 M^3
2	Ayyappancoil	1950 Kallar Teak Plantation	1950 Kallar Dumping Depot	Teak Poles II C	300 Nos.
				Teak Poles II D	65 Nos.
				Teak Poles III	702 Nos.
				Teak Poles IV	900 Nos.
				Teak Poles V	172 Nos.
				Teak Fire wood	75.1 MT
				Soft Wood various Species	19.723 M^3
				Teak Billets	12.7 M^3
3	Erumely	1950 Kalaketty Teak Plantation	1950 Kalaketty Dumping Depot	Teak Poles II C	100 Nos.
				Teak Poles II D	10 Nos.
				Teak Poles III	100 Nos.
				Teak Poles IV	25 Nos.
				Teak Poles V	25 Nos.
				Teak Fire wood	100 MT.
				Teak Billets	50 MT.
4	Erumely	1951 Kalaketty Teak Plantation	1951 Kalaketty Dumping Depot	Teak Poles II C	50 Nos.
				Teak Poles II D	5 Nos.
				Teak Poles III	50 Nos.
				Teak Poles IV	25 Nos.
				Teak Poles V	25 Nos.
				Teak Fire wood	100 MT.
				Teak Billets	50 MT.

The e-Auction will be knocked down in the name of the highest bidders.

Earnest Money Deposit—` 20,000.

E-auction date:

1949 and 1950 Dumping Depot, Kallar—21-3-2017.

1950 and 1951 Dumping Depot, Kalaketty—22-3-2017, 23-3-2017 and 24-3-2017.

Those who are interested to participate in the e-auction should be registered online with MSTC Limited, Banglore. Conditions for e-auction will be available at the website : www.mstcecommerce.com.

Telephone No. Divisional Forest Officer, Kottayam—0481-2562276.

Range Forest Officer, Ayyappan Coil—04868-259210.

Range Forest Officer, Erumely —04828-212230.

M. S. JAYARAMAN IFS,
Divisional Forest Officer.
(For and on behalf of the Governor of Kerala).

Office of the Divisional Forest Officer,
Kottayam.

കോതമംഗലം ഡിവിഷൻ

ഇ-ലേല വിജ്ഞാപനം

നമ്പർ എ2-3454/2015. 2017 ഫെബ്രുവരി 15.

കോതമംഗലം വനം ഡിവിഷനിലെ കോതമംഗലം/തൊടുപുഴ/കാളിയാർ റെയിഞ്ചുകളിൽ വിവിധ കേസ്സുകളിൽ പിടിച്ചെടുത്തതും സർക്കാരിലേക്ക് കണ്ടുകെട്ടലിനു വിധേയമായതുമായ താഴെ പ്രതിപാദിക്കുന്ന വാഹനങ്ങൾ 15-3-2017-ാം തീയതി കോതമംഗലം ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസിൽ വച്ച് ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസറോ അദ്ദേഹം അധികാരപ്പെടുത്തുന്ന മറ്റൊരു ഉദ്യോഗസ്ഥനോ 7-6-2014-ലെ 24-ാം നമ്പർ കേരള ഗസറ്റിൽ ഫോറസ്റ്റ് ഷീറ്റിൽ പുനലൂർ ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ നമ്പർ പി. സി. 2-4593/2011 പ്രകാരം പ്രസിദ്ധപ്പെടുത്തിയ അതേ ലേല വ്യവസ്ഥകൾക്കും വനം വകുപ്പിൽ അതാതു സമയത്ത് നിലവിലുള്ള മറ്റു നിയമങ്ങൾക്കും കാലാകാലങ്ങളിൽ സർക്കാർ പുറപ്പെടുവിക്കുന്ന ഉത്തരവുകൾക്കും വിധേയമായി ഇ-ലേലത്തിലൂടെ വിൽപ്പന നടത്തുന്നതാണ്. M/s. എം.എസ്.ടി.സി. കമ്പനിയിൽ ലേലത്തിനായി രജിസ്റ്റർ ചെയ്ത വ്യക്തികൾക്ക് ലേലത്തിൽ പങ്കെടുക്കാവുന്നതാണ്. ടി ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്ന വ്യക്തികൾ ഇ-ലേലത്തിന് മുൻപ് നിരതദ്രവ്യം ഇ-പേയ്മെന്റായി ഇ-ട്രഷറി/ഡിമാന്റ് ഡ്രാഫ്റ്റ് എം. എസ്. ടി. സി. ലിമിറ്റഡ് വഴി നിരതദ്രവ്യം കെട്ടിവെയ്ക്കേണ്ടതാണ്. വിജയിക്കുന്ന ഇ-ലേലക്കാരൻ ഇ-ലേലത്തുകയുടെ 35% തുക ഇ-ലേല ദിവസംതന്നെ ഇ-പേയ്മെന്റായി കെട്ടിവയ്ക്കേണ്ടതാണ്. വിജയിയായ ഇ-ലേലക്കാരൻ നിയമപ്രകാരവും കാലാകാലങ്ങളിൽ നിലവിലുള്ളതുമായ വാറ്റ്, ആദായ നികുതി, മറ്റ് ബന്ധപ്പെട്ട നികുതികൾ എന്നിവ യഥാസമയം അടയ്ക്കേണ്ടതാണ്.

ഇ-ലേല പ്രമാണങ്ങളുടെ ഇ-ലേല ഷെഡ്യൂളുകളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്.

ഇ-ലേലത്തിനോടൊപ്പം സമർപ്പിക്കുന്നതിനുള്ള നിരതദ്രവ്യം സ്റ്റേറ്റ് ബാങ്ക് ഓഫ് ട്രാവൻകൂറിന്റെ ഇന്റർനെറ്റ് ഓൺലൈൻ ബാങ്കിംഗ് വഴിയോ, മറ്റു ബാങ്കുകളുടെ കാര്യത്തിൽ NEFT വഴിയോ ഓൺലൈനായി ഇ-ലേലത്തിനോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ സമർപ്പിക്കാൻ www.mstcecommerce.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കേണ്ടതാകുന്നു.

എല്ലാ ഇ-ലേല പ്രമാണങ്ങളും www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ഇ-ലേല പ്രമാണങ്ങൾ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിലൂടെ ഓൺലൈനായി മാത്രമേ സ്വീകരിക്കുകയുള്ളൂ. നേരിട്ടോ തപാൽമാർഗ്ഗമോ ലഭിക്കുന്ന ഇ-ലേല പ്രമാണങ്ങൾ ഒരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ഓൺലൈൻ ഇ-ലേലപ്രമാണത്തോടൊപ്പം സ്കാൻ ചെയ്ത ബന്ധപ്പെട്ട രേഖകൾ ഓൺലൈനായി സമർപ്പിക്കാത്തതും അവയുടെ ഒറിജിനൽ തുറക്കുന്നതിനുമുൻപ് സമർപ്പിക്കാത്തതുമായ ഇ-ലേലപ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതുമാണ്. ഇ-ലേലവുമായി ബന്ധപ്പെട്ട മറ്റ് വിവരങ്ങൾ NIC-യിൽ നിന്നോ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ പറഞ്ഞിരിക്കുന്ന Help desk-ൽ നിന്നോ ഈ ആഫീസിൽ നിന്നോ അറിയാവുന്നതാണ്. ഇ-പേയ്മെന്റിന് ആവശ്യമായ വിവരങ്ങൾ ലേലക്കാരൻ ഇടപാട് നടത്തുന്ന കോർ ബാങ്കിംഗ് സൗകര്യമുള്ള ബാങ്ക് അക്കൗണ്ടിന്റെ വിശദവിവരങ്ങളും ഇ-മെയിൽ അഡ്രസ്സും ഇ-ലേലത്തോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഈ വിവരങ്ങൾ ഉൾപ്പെടുത്താത്ത ഇ-ലേല പ്രമാണങ്ങൾ നിരസിക്കപ്പെടുന്നതാണ്. ടെക്നിക്കൽ ബിഡും ഫിനാൻഷ്യൽ ബിഡും അതിനായി പറഞ്ഞിരിക്കുന്ന അതാത് കവറുകളിൽ മാത്രം സമർപ്പിക്കേണ്ടതാണ്. ലേലക്കാർ വിവരങ്ങൾ അപ്‌ലോഡ് ചെയ്യുന്നതിലും മറ്റും ഉണ്ടാകുന്ന അസൗകര്യങ്ങൾക്കും നഷ്ടത്തിനും വനം വകുപ്പ് ഉത്തരവാദി ആയിരിക്കുന്നതല്ല. ലേലത്തിൽ പങ്കുകൊള്ളുന്നയാളിന്റെ രജിസ്ട്രേഷൻ നമ്പർ നിരതദ്രവ്യം അടയ്ക്കുമ്പോൾ രേഖപ്പെടുത്തിയിരിക്കണം. രജിസ്റ്റർ ചെയ്ത് നിരതദ്രവ്യം മുൻകൂർ അടയ്ക്കുന്ന ലേലക്കാരന് മാത്രമേ ക്രമപ്രകാരമുള്ള ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ സാധിക്കുകയുള്ളൂ.

ടി ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ അവരുടെ സ്ഥിരമായ മേൽവിലാസവും കയ്യൊപ്പും സാക്ഷ്യപ്പെടുത്തിയ സർട്ടിഫിക്കറ്റ് ബന്ധപ്പെട്ട വില്ലേജാഫീസറിൽ നിന്നും വാങ്ങി ഇ-ലേലത്തിന് നിരതദ്രവ്യം കെട്ടിവയ്ക്കുന്നതോടൊപ്പം ഓൺലൈനായി ഹാജരാക്കേണ്ടതാണ്. നിയമാനുസൃത തിരിച്ചറിയൽ കാർഡോ സർട്ടിഫിക്കറ്റോ ഇല്ലാത്തവരുടെ ഇ-ലേലപ്രമാണങ്ങൾ യാതൊരു കാരണവശാലും സ്വീകരിക്കുന്നതല്ല.

ഇ-ലേല വിൽപ്പനയിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ വിൽപ്പനയ്ക്ക് വച്ചിരിക്കുന്ന വാഹനങ്ങൾ, വാഹനങ്ങൾക്കു നേരെ കാണിച്ചിരിക്കുന്ന റെയിഞ്ചുകളിൽ നേരിട്ട് വന്നുകണ്ട് ഉൽപ്പന്നങ്ങളുടെ ഗുണനിലവാരവും മറ്റു വിശദവിവരങ്ങളും കണ്ട് ബോദ്ധ്യപ്പെട്ടിരിക്കേണ്ടതും ഇ-ലേലത്തിനുശേഷം ഈ വക കാര്യങ്ങളെക്കുറിച്ചുള്ള യാതൊരു പരാതിയും പരിഗണിക്കുന്നതല്ലാത്തതുമാകുന്നു.

ഇ-ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ M.S.T.C. ലിമിറ്റഡിന്റെ ഓൺലൈനിൽ രജിസ്റ്റർ ചെയ്തിരിക്കണം. ഇ-ലേല നിബന്ധനകൾ M.S.T.C. ലിമിറ്റഡിന്റെ www.mstcecommerce.com എന്ന വെബ്സൈറ്റിൽ ലഭ്യമാണ്. അന്നേദിവസം ഇ-ലേലം നടക്കാതെ വന്നാൽ 22-3-2017-ന് ഇതേ സ്ഥലത്തുവച്ച് ഇതേ നിബന്ധനകൾക്ക് വിധേയമായും പുനർലേലം നടത്തുന്നതാണ്.

കൂടുതൽ വിവരങ്ങൾ ഈ ഓഫീസിലോ (ഫോൺ: 0485-2822317) ബന്ധപ്പെട്ട റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസിലോ പ്രവൃത്തി ദിവസങ്ങളിൽ ലഭ്യമാണ്.

ക്രമ നമ്പർ	വാഹനത്തിന്റെ വിവരം	സൂക്ഷിച്ചിരിക്കുന്ന റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസ്
1	TN-43-Z-5194 TATA Motors TATA SUMO VICTA	കോതമംഗലം റെയിഞ്ച് ഓഫീസ് കോമ്പൗണ്ട്
2	KL-06-E-4046 APE Diesel PIAGGEO	വേളൂർ ഫോറസ്റ്റ് സ്റ്റേഷൻ കോമ്പൗണ്ട് (തൊടുപുഴ റെയിഞ്ച്)
3	KLI-4533 SCRAP Condition	അറക്കുളം സെക്ഷൻ ഓഫീസ് കോമ്പൗണ്ട് (തൊടുപുഴ റെയിഞ്ച്)
4	KL-38-5234 BAJAJ Discover Bike	റെയിഞ്ച് ഫോറസ്റ്റ് ഓഫീസ് കോമ്പൗണ്ട് (കാളിയാർ റെയിഞ്ച്)
5	KL-44-5610 APE Truck Pickup	അറക്കുളം സെക്ഷൻ ഓഫീസ് കോമ്പൗണ്ട് (തൊടുപുഴ റെയിഞ്ച്)
6	KRO-4622 Maheendra Jeep	അറക്കുളം സെക്ഷൻ ഓഫീസ് കോമ്പൗണ്ട് (തൊടുപുഴ റെയിഞ്ച്)

കെ. എസ്. ദീപ, ഐ. എഫ്. എസ്.,
ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ
(കേരള ഗവർണ്ണർക്കുവേണ്ടി).

ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസ്,
കോതമംഗലം ഡിവിഷൻ,
കോതമംഗലം-686 691.